

THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO. 539 OF 2013

In the matter of Companies Act,
I of 1956;

And

In the matter of M/s. Intensiv Filter
India Pvt. Ltd. (In Liquidation)

SALE NOTICE

Pursuant to the orders of the Hon'ble High Court, Bombay dated 06th October, 2016 in the matter of M/s. Intensiv Filter India Private Limited (In Liquidation) offers are invited in sealed cover from the intending purchasers along with a Demand Draft / Pay Order duly drawn in favour of the "Official Liquidator High Court, Bombay" payable at Mumbai for the purchase of (i) Movable Assets (as pre inventory) lying at Godown situated at S. No-87, Off Alandi, Markal Road, Dhanori, Taluka Khed, District. Pune, (ii) Corolla Car, Lying at D/2, Kubera Gulshan, D.P.Road, Aundh, Pune-411 007 (Near Shiv Sagar Restaurant),

The sale will be on "as is where is and whatever there is basis".

Lot No.	Description of Assets	Reserve Price	Earnest Money Deposit
1	Movable asset lying at Godown situated at S. No-87, Off Alandi, Markal Road, Dhanori, Taluka Khed, District. Pune,	Rs.1,25,000/-	Rs.31,250/-
2	Corolla Car, bearing Registration No. MH-12-GF-1736 Lying at D/2, Kubera Gulshan, D.P.Road, Aundh, Pune-411 007 (Near Shiv Sagar Restaurant),	Rs.5,00,000/-	Rs.1,25,000/-

The Inspection of the movable assets, lying at Godown situated at S. No-87, Off Alandi, Markal Road, Dhanori, Taluka Khed, District. Pune, on 11/08/2017 between 11.00 a.m. to 1.30 p.m. will be provided to the intending purchasers, and inspection of Corolla Car bearing Registration No. MH-12-GF-1736 lying at D/2, Kubera Gulshan, D.P.Road, Aundh, Pune-411 007 (Near Shiv Sagar Restaurant) on same day i.e. 11/08/2017 at 2.30 p.m. to 5.00 p.m.

The sealed cover shall be superscribed with the words "Offer for the movable assets of M/s. Intensiv Filter India Private Limited (In Liquidation)". Such offer should reach the undersigned at 5th Floor, Bank of India Building,

M. G. Road, Fort, Mumbai – 400023 latest by 23/08/2017 before 4 p.m. All the offers will be opened on 31/08/2017 at 11 a.m. or thereafter before the Hon'ble Company Judge, High Court, Bombay when the offeror either by self or through an authorized representative will be permitted to attend and participate in auction sale. The tenderors would be given an opportunity to have inter-se bidding among themselves to improve the offers / tenders. The Ex - directors and petitioner may also attend the sale proceedings, if they so desire for which, no separate notices will be issued. No offeror will be allowed to bid in the auction in the name of nominee / nominees.

The sale is subject to confirmation by the Hon'ble High Court, Bombay. In case of unsuccessful bidders, the Earnest Money Deposit will be refunded without any interest by cheque within a period of one month from the last date of receipt of tenders.

This sale notice would be available on the websites of the Ministry of Corporate Affairs i.e. www.mca.gov.in and www.officialliquidatormumbai.com and also on the Website of the Hon'ble High Court, Bombay i.e. www.bombayhighcourt.nic.in

The terms and conditions of sale of the movable assets along with valuer's inventory can be obtained from the office of the undersigned during office hours on payment of Rs. 200/-.

Dated this 18th day of July, 2017


(Vinod Sharma)
Official Liquidator
High Court, Bombay.
5th Floor, Bank of India Building,
M. G. Road, Fort,
Mumbai – 400023
Tel: - 22675008, 22670024

